

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Contempt Case (AT) No. 30 of 2020 in**  
**Company Appeal (AT) (Insolvency) No. 1259 of 2019**

**IN THE MATTER OF:**

**Loyal Scaffolding Pvt. Ltd.**

**...Appellant**

**Versus**

**Goyala Infra Projects Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Sushil Kumar Kabra and Mr. Suresh Bharti,  
Advocates.**

**For Respondents: Mr. Kushagra Bansal, Advocate for R-2.**

**O R D E R**  
**(Through Virtual Mode)**

**04.02.2021:** Mr. Kushagra Bansal, Advocate representing Respondent No. 2 submits that objections have been filed through e-filing. He seeks and is granted two weeks' time to file hard copy thereof.

List the matter 'for admission (after notice)' on **22<sup>nd</sup> February, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*